

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 348 of 2016 in  
DFR No. 1184 of 2016**

**Dated: 29<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of :**

**Hindustan Petroleum Corporation Ltd. ...Appellant(s)  
Versus  
Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Devang Gautam  
Mr. Manu Seshadri  
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Ajit Puduserry for R.2

**ORDER**

Learned counsel for Respondent No.2 seeks three weeks time to file reply. He may file the same on or before 22.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.09.2016 after serving copy on the other side.

List the matter on **09.09.2016.**

**(B.N. Talukdar)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vg